

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 187 of 2011 &
I.A. Nos. 279 of 2011

Dated : 15th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chemplast Sanmar Limited **... Appellant(s)**

Versus

Joint Electricity Regulatory Commission & Anr.....Respondent(s)

Counsel for the Appellant(s): Mr. Vijay Narayan, Sr. Adv.
Mr. K.V. Mohan with
Mr. T. Ravichandran (Rep.)

Counsel for the Respondent(s): Mr. R. Venkatramani, Sr. Adv., Mr. V.G.
Pragasam, Mr. S. Prabu
Ramasubramanian and Mr. Dinesh
Kapoor for R-1

ORDER

Mr. V.G. Pragasam, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. Prabu Ramasubramanian, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and they seek some time to file the reply. Accordingly, they are permitted to file the same on or before 06.01.2012 after serving copy on the other side.

Post the matter on **17.01.2012**. Since the matters are posted for final disposal and it is represented that two installments have been paid out of seven, they need not pay the other installments pending disposal of the Appeal.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/AK